

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6083 of 2021**

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Anuradha Mishra ..... Petitioner  
Versus  
The State of Jharkhand .....Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Rakesh Kumar, Advocate  
For the State : Mr. Nawin Kr. Singh, Addl.P.P  
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**Order No.02 Dated- 03.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest in connection with Argora P.S. Case No. 333 of 2020 instituted under Sections 406, 420, 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the informant paid an advance of Rs.1,25,000/- through cheques to the petitioner on 15.01.2014 and thereafter the informant further paid Rs.25,000/- and Rs.21,000/- on different dates in cash for purchasing the land but they have neither returned money nor executed the sale deed. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner has not taken any money. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and undertakes to pay Rs.1,25,000/- without prejudice to his defence in this case to the informant subject to final decision of this case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court within eight weeks from today and in the event of her arrest or

surrendering, the petitioner will be enlarged on bail on depositing a demand draft of Rs.1,25,000/- without prejudice to his defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Ranchi in connection with Argora P.S. Case No. 333 of 2020 **with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

In case the petitioner deposits Rs.1,25,000/-, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

**(Anil Kumar Choudhary, J.)**